

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
CUTTACK**

Common Order of

CP (IB) No.183/CB/2020, TP No.07/CTB/2019 (*earlier, CP (IB) No.160/KB/2019*), CP (IB) No.171/CTB/2019, IA No. 246/CB/2020 in CP (IB) No.06/CTB/2020, CP (IB) No.07/CTB/2020, CP (IB) No.31/CTB/2020, CP (IB) No.66/CTB/2020 and CP (IB) 257/CB/2020

Name of the Company	State Bank of India / KEC International Ltd. /Gajanan Ferro Pvt Ltd / Dharam Pal, Dharam Pal / BD Construction Co./ Alloysmin India Pvt Ltd and Global Coal & Mining Pvt Ltd - Vs- M/s. OCL Iron & Steel Ltd.
Under Section	7 and 9 IBC

Coram:

Shri Rajasekhar V.K. : Member (Judicial)
Shri Satya Ranjan Prasad : Member (Technical)

For Petitioner (s)

Mr. Abhay Itagi, Adv. }
Ms. Nitu Roy, Adv. } **CP (IB) No.183/CB/2020**
Mr. U. C Nayak, Adv. }

Mr. S.S Mohanty, Adv. }
Mr. Anirudh Sanganeria, Adv. } **TP No.07/CTB/2019**
Mr. Swayamjit Raut, Adv. }
Mr. Nisith Agarwal Adv. }

Ms. Swati Sood } **CP (IB) No.06/CTB/2020 and**
CP (IB) No.07/CTB/2020

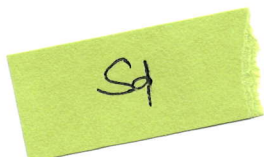
Mr. Shaleen Dubey } **CP (IB) No.66/CTB/2020**

Mr. Arabinda Acharya, CS } **CP (IB) 257/CB/2020**

For Respondent (s)

Mr. Alok Dhir, Adv. }
Mr. Mukund Rawat, Adv. } **CP (IB) No.183/CB/2020**
Ms. Varsha Banerjee, Adv. }

Mr. P. P Bishwal, Adv. } **CP (IB) No.183/CB/2020**
TP No.07/CTB/2019



(earlier CP (IB)
No.160/KB/2019
CP (IB) No.171/CTB/2019
IA No. 246/CB/2020 in CP
(IB) No.06/CTB/2020
CP (IB) No.07/CTB/2020
CP (IB) No.31/CTB/2020
CP (IB) No.66/CTB/2020
CP (IB) 257/CB/2020

ORDER

1. In view of the order of admission dated 20.09.2020 passed in CP (IB) No.111/CTB/2020, the following company petitions filed by various creditors against **OCL Iron and Steel Limited** [CIN: L27102OR2006PLC008594] (*the Corporate Debtor*) have become infructuous and shall stand dismissed as such:

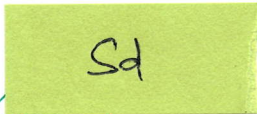
Sl No	Company Petition	Under section	Filed by
1	CP (IB) No.183/CB/2020	7	State Bank of India
2.	TP No.07/CTB/2019 (earlier, CP (IB) No.160/KB/2019)	9	KEC International Ltd
3.	CP (IB) No.171/CTB/2019	9	Gajanan Ferro Pvt Ltd
4.	CP (IB) No.06/CTB/2020	9	Dharam Pal
5.	CP (IB) No.07/CTB/2020	9	Dharam Pal
6.	CP (IB) No.31/CTB/2020	9	BD Construction Co.
7.	CP (IB) No.66/CTB/2020	9	Alloysmin India Pvt Ltd
8.	CP (IB) 257/CB/2020	9	Global Coal & Mining Pvt Ltd

2. IA No.246/CB/2020 in CP (IB) No.06/CTB/2020 and any other interlocutory applications in any of the company petitions mentioned above shall stand closed as inconsequential.
3. The above-mentioned creditors are hereby directed to file their claims without delay in the prescribed form with **Mr. Shiv Nandan Sharma (Reg. No. IBBI/IPA001/IP-P00384/2017-18/10641)** having address at No.129 Navjeevan Vihar, Ground Floor, New Delhi, National Capital Territory of

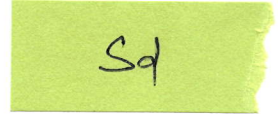
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Delhi 110017 [email id: sharmasn@gmail.com] the Interim Resolution Professional appointed in respect of the Corporate Debtor.

4. The Registry is hereby directed to communicate a copy of this Order to the creditor concerned, their counsel on record and the IRP by Speed Post and e-mail immediately, and in any case, not later than two days from the date of this Order.



Satya Ranjan Prasad
Member (Technical)



Rajasekhar V.K.
Member (Judicial)

Signed on this 21st day of September, 2021

Ravijeet_P.S.